

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 50

**IA No.1234/23
In
CP(IB) No. 189/Chd/Hry/2019
(Admitted)**

Under Section 9 & 60(5), IBC 2016

In the matter of:-

Madhav Alloys Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Aryan Villa and Resorts LLP

...Respondent/ Corporate Debtor

Present: Mr. Piyush Bansal, Advocate for the applicant in IA No. 1234/2023.

IA No. 1234/2023

This application has been filed by the operational creditor rejection of its claim. Issue notice of this petition to the respondents within two weeks. The petitioner shall collect the notice from the Registry and send the same immediately to the respondents at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondents.

In case, the service of speed post on the respondents is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 13.06.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

May 18, 2023
SM

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(Harnam Singh Thakur)
Member (Judicial)